

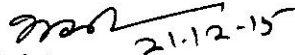
**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 04-01-2016**

Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
Sh. G.P. Pandey, RHJS (Retd)	S.B. Cr. Revision Petition No. 330/14 Madhusudan Vs. Smt. Manju Devi	Saransh Saini	Prem Krishan Sharma Govind Choudhary
Sh. Ashwani Chobisa, Advocate	S.B. Cr. Revision Petition No. 1057/14 Santosh Bai Vs. State	Anuroop Singhi	Gori Shankar Gautam
Sh. Sunit Awasthi, Advocate	S.B. Civil Second Appeal No. 546/98 Mohammed Jamil Vs. Nagar palika Sangod	Sanjay Mehrishi	Shailesh Prakash Sharma
Sh. Alok Garg, Advocate	S.B. Civil First Appeal No. 466/10 & 467/10 Kalyani Vs. Amba Lal	Vimal Kumar Jain	Pranav Jain
Sh. Alok Garg, Advocate	S.B. Civil Second Appeal No. 583/01 Mahavir Prasad Vs. Sh. Moti Singh	Rajvir Sharma	Arvind Bhardwaj
Sh. J.P. Gupta Advocate	S.B. Civil Misc. Appeal No. 2255/12 Narendra Kumar Vs. Harbans	A.K. Bajpai	Keshav Agarwal

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money debt, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of the nature of the above. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


 (Dr. Shakti Singh Shekhawat)
 Deputy Secretary
 (Action Plan & ADR)

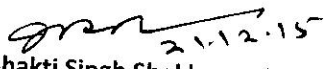
**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 05-01-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Ajeet Bhandari, Advocate	S.B. Civil Second Appeal No. 405/12 Babu Lal Vs. Mathura Prasad Gulab Devi Arya Kanya Pathshala Education Trust	Ajay Kumar Bajpai	Prem Kumar Jatav
2	Sh.P.K. Kasliwal, Advocate	S.B. Civil Transfer Application No. 24/15 Smt. Rashmi Runwal Vs. Sh. Vikas Tailor	Rahul Agarwal	Sudesh Bansal
3	Sh. Sageer Ahammed, Advocate	S.B. Cr. Misc. Petition No. 3921/15 Chetan Jhamb Vs. State	Mahaveer Kalwa	
4	Sh. A.K. Bajpai, Advocate	D.B. Civil Special Appeal No. 94/03 Jadish Singh Vs. Saint Meera Brotherhood Society, Jaipur D.B. Civil Special Appeal No. 1040/02 Meera Brotherhood Society Jaipur Vs. Rngeit	R.K. Mathur Suresh Goyal	N.A. Khar
5	Sh. A.K. Bajpai, Advocate	D.B. Civil Misc. Appeal No. 3710/14 Dr. Nupur Dravid Vs. Smt. Preeti Dravid	Mahendra Goyal	Purvi Mathur
6	Sh. Vikas Jain, Advocate	S.B. Cr. Misc. Bail Application No. 8639/15 Pinki Kanoongo Vs. State	Saransh Saini	Rakesh Chandel
7	Sh. Ravi Bhojak, Advocate	S.B. Civil First Appeal No. 665/07 Tola Ram Vs. Lekhraj	Anil Mehta	
8	Sh. Suresh Pareek, Sr. Advocate	S.B. Civil Misc. Transfer Petition No. 37/2015 Ranjana Vs Manoj Kumar	Arun Singh Shekhawat	I.R. Saini
9	Ms. Alka Bhatnagar, Advocate	S.B. Cr. Revision Petition No. 105/2015 Sanjay Agarwal Vs. Shashi Maheshwari	Anoop Pareek	Nitin Kumar Sharma
10	Ms. Raj Sharma, Advocate	S.B. Cr. Revision Petition No. 424/15 Smt. Kamlesh Devi Vs. Vijay Kumar	Rajeev Sharma	Sumer Saini
11	Sh. Sudesh Bansal, Advocate	S.B. Civil Writ Petition No. 112/08 & 1549/98 Mangu Singh Vs. Judge, Industrial Tribunal	Babu Lal Gupta	R.K. Sharma
12	Sh. Satish Kumar Awasthi, Advocate	S.B. Cr. Revision Petition No. 378/15 Narendra Gautam Vs. Smt. Beena Sharma	H.S. Sinsinwar	Gor. S. Jais Gau. Saini

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)